

SHRI MUKHTIAR SINGH MALIK: Mr. Speaker, Sir, the hon. Home Minister has informed the House that only three ministries are involved. I would like to know from him whether he ordered any enquiry to be conducted about the other ministries as well. I further want to know whether a particular P.A. to the former Railway Minister belonging to Allahabad has amassed a huge wealth and whether that has also come to the notice of the hon. Home Minister. Whether an enquiry against the P.A. to the former Railway Minister, Shri K. P. Tripathi was also made by him or not ?

In all these cases, has the enquiry been completed by the C.B.I. uptill now ? I further want to know whether any political pressures are being brought in to involve other persons in regard to other ministries.

SHRI CHARAN SINGH: We are holding enquiries into these cases which have either been brought to our notice or which have come to our notice in the course of other investigations. We are not holding roving enquiries against all these public servants. They will number more than 100-150—and we are not holding enquiries into the assets of these persons. But, if my hon. friend has any information in his possession, I would be glad to have that.

MR. SPEAKER: One other question of the hon. Member is whether any political pressure is being brought not to hold an enquiry. You answer that also.

SHRI CHARAN SINGH: No. If it is there, we will not yield to it.

MR. SPEAKER: Question-hour over.

SHRI SAMAR GUHA: There is still one minute. Question No. 47 may be taken up.

MR. SPEAKER: There is hardly a minute left. It will not be possible to do justice to the question.

SHRI SAMAR GUHA: It should not happen in future. It has never happened before. I obey you, but I draw your attention to the fact that it should not happen in future.

WRITTEN ANSWERS TO QUESTIONS

Declaration of Emergency

* 47. **SHRI SAMAR GUHA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that emergency was declared in 1975 only on the advice

of the Prime Minister and not in accordance with any decision made by the Council of Ministers;

(b) if so, whether this fact was communicated to the President before and to the Parliament after the proclamation of emergency;

(c) if not, whether the procedure of proclamation of emergency violated constitutional provisions and Administrative Rules;

(d) if so, the reaction of the Government thereto;

(e) whether full facts, including the Constitutional provisions and the administrative principles involved will be placed before the Parliament in the form of a statement; and

(f) whether any step will be taken against the person who violated Constitutional and Administrative Rules ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). The relevant facts have been placed before the House in my statement on 31st March, 1977 which clarified that the said Proclamation of Emergency was signed by the President on 25th June, 1975 while the Cabinet approved the same on 26th June, 1975. The approval of the Cabinet, therefore, was *ex-post-facto*. The Proclamation of Emergency, was laid before Parliament on 21st July 1975.

(c) to (f). The validity of the proclamation of Emergency has, *inter alia*, been challenged in some Writ Petitions pending before the Supreme Court and certain High Courts. The Shah Commission is also expected to go into the propriety of the issue of this Proclamation. Further action in his regard would be taken on the decision of the cases pending in the various courts and on receipt of the report of the Shah Commission.

Orissa Regiment in Defence Services

* 48. **SHRI GANANATH PRADHAN** Will the Minister of DEFENCE be pleased to state:

(a) whether there is any new proposal from Government of Orissa for opening an Orissa Regiment in the Defence Services; and

(b) if so, what is the present strength of Oriyas in Defence Services and the date of implementation of Orissa Regiment ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) The present strength of Oriyas in the Defence Services is as follows:

Army

Officers, JCOs and ORs . . . 11238

Air Force

Officers and Airmen . . . 2120

Navy

Officers and Seamen . . . 469

हरिजन बस्तियों का विद्युतीकरण

* 49. श्री रामलाल राही: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व सरकार द्वारा ग्रामीण विद्युतीकरण योजना के अन्तर्गत बनाई गई हरिजन बस्तियों के विद्युतीकरण की योजना समाप्त कर दी गई है ;

(ख) यदि नहीं, तो इस संबंध में वर्तमान सरकार की क्या नीति है ;

(ग) दिनांक 25 मार्च, 1977 के पश्चात् राज्यवार कितनी हरिजन बस्तियों को प्रकाश के लिये मुफ्त बिजली दी गई है; और

(घ) भूतपूर्व सरकार ने ग्रामीण और नगरीय क्षेत्रों में कुल कितनी हरिजन बस्तियों में बिजली लगाई और क्या यह भी सुनिश्चित किया जायेगा कि उनमें प्रकाश के लिये अब भी बिजली उपलब्ध की जाये ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन):

(क) 1971 में यह निर्णय किया गया था कि जिन गांवों को प्रकाश हेतु बिजली दी जा चुकी है उनमें हरिजनों

तथा अन्य पिछड़ी जातियों की बस्तियों में सड़कों पर प्रकाश व्यवस्था का विस्तार किया जाए। इस प्रयोजन के लिए चौथी योजना में 4.5 करोड़ रुपए की धनराशि का प्रावधान किया गया था।

पांचवीं पंचवर्षीय योजना में यह विशेष स्कीम बंद कर दी गयी थी।

(ख) अत्यन्त पिछड़े क्षेत्रों तथा समाज के कमजोर वर्गों के लिए ग्राम विद्युतीकरण को सुविधा प्रदान करने संबंधी सरकारी नीति के अनुसरण में, ग्राम विद्युतीकरण निगम तथा राज्य बिजली बोर्डों को सलाह दी गयी है कि मुख्य गांवों के लिए सड़कों पर प्रकाश व्यवस्था संबंधी सभी स्कीमों में वे हरिजन बस्तियों को सड़कों पर प्रकाश-व्यवस्था के लिए भी प्रावधान करें।

(ग) सूचना विवरणों में दी गई है सभा पटल पर रखे गये हैं [ग्रन्थालय में रखी गयी। देखिये संख्या एम० टी-1060/77] हरिजन बस्तियों के विद्युतीकरण की पूंजीगत लागत इस समय राज्य बिजली बोर्डों द्वारा बहन की जाती है।

(घ) सूचना संलग्न विवरणों में दी गई है। हरिजन बस्तियों के विद्युतीकरण के लिए बिजली देने के लिए वर्तमान सरकार बचनबद्ध है।

Visit of Ministers abroad

*50. SHRI D. C. GAWAI:
PROF. P. G. MAVALANKAR:

Will the PRIME MINISTER be pleased to state:

(a) the names of Ministers of the Central Government who visited foreign countries during April-October, 1977 along with the names of the countries and period for which each country was visited by each Minister;

(b) the specific purpose served by such visits to foreign countries; and